

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.176/KB/2018
CA(IB) No. 93/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th February 2018, 10.30 A.M

Name of the Company	State Bank of India -Vs- Impex Metal & Ferro Alloys Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Pramit Bag, Adv.
2. Sudhanshu Sen, Adv.

Isha Sinha, Adv.

Corporate Debtor }
u }

shicas / R
creditor

8 Jan
05/02/18

18
05/02/18

ORDER

Ld. Counsel for the financial creditor and corporate debtor is present.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016.

1d. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution during the course of the day. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed during the course of the day.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be

filed within 7 days with a copy in advance to the opposite party.

List it on 01/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)